

ITEM NO.23

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6851/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in A482 No. 25356/2021 passed by the High Court Of Judicature At Allahabad)

MUKUL KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.102572/2022-EXEMPTION FROM FILING O.T.)

Date : 01-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Imran Khan, Adv.
Mr. Praveen Kumar, Adv.
Mr. Aditya Tanwar, Adv.
Mr. Robin Khokhar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of proceedings
in pursuance to the FIR No.0031, dated 06.02.2020
registered at Police Station Etmadpur, District Agra.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)